

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 144
78/241-242/PB/2021

IN THE MATTER OF:

Vishal Sharma
v.
Hands on Hands Ventures Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 241-242

Order delivered on 09.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Mayank Wadhwa, Adv. for Respondent No. 2.

ORDER

Reply is taken on record. Petitioner is at liberty to file rejoinder before the next date of hearing. List the matter on 26.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)